

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

R.A. NO. 14/2019

IN

ORIGINAL APPLICATION NO. 317/2015

IN THE MATTER OF:

RASHID ALI WARSI

...APPLICANT(s)

VERSUS

UPSIDC & ORS.

...RESPONDENT(s)

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2.	A COPY OF REPORT DATED 08.08.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR RESPONDENT NO. 3
bhanwar09jadon@gmail.com | 6375115224

DATE: 10.08.2025

PLACE: NOIDA

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I, Ravindra Kumar Mander, aged about 36 years S/o Chandan Lal Meena, presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I, Ravindra Kumar Mander, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



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2. That the present Review Application has been filed by UPSIDA seeking review of order dated 13.11.2018.
3. That in the Original Application, Remedial measures against discharge of untreated effluents by textile units using hazardous chemicals in Loni area, Ghaziabad, Uttar Pradesh is the question for consideration. It was further noted by this Hon'ble Tribunal, in the Original Application, that the CETP set up by the Uttar Pradesh State Industrial Development Corporation Ltd (UPSIDC) was not functioning properly
4. That the Hon'ble Tribunal vide order dated 07.04.2025 in the present Application directed the Respondents to file their reply.
5. That in compliance of the above- mentioned order passed by this Hon'ble Tribunal, the Deponent has received report dated 08.08.2025 from the UPPCB, apprising the Deponent of the compliances made with the directions of this Hon'ble Tribunal.

A copy of report dated 08.08.2025 is annexed herewith and marked as **ANNEXURE-1.**



10 AUG 2025

6. That as per the report submitted by the UPPCB in compliance of the aforementioned letter, UPPCB has carried out an inspection dated 30.07.2025 of the CETP established at Tronica City.
7. That Tronica City has been developed by UPSIDA as Apparel Industrial Park for Industrial units of apparel fabrication as well as pre and post fabrication finishing industries. UPSIDA has allotted the plots in Apparel Park for industrial units with the condition that the industry should install Primary Effluent Treatment Plant (PETP).
8. That the conclusions from the UPPCB's inspection report are stated below:
 - i. That UPSIDA has developed the CETP and conveyance system for final treatment of effluent being discharged from the industrial units, subsequent to being treated in their PETP located in their plots.
 - ii. **That the CETP has obtained Consent under Water Act and Air Act dated 04.02.2025 which is valid up to 31.12.2025. The consent has been granted by the UPPCB for operation and maintenance of CETP so as to bring the quality of treated effluent within the**



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prescribed norms.

- iii. **That for the storage of hazardous waste, UPPCB issued dated 01.04.2024 Authorization under Hazardous and other Wastes (Management & Trans boundary Movement) Rules, 2016 valid up to 31.03.2029.**
- iv. That in Tronica City, Ghaziabad there are a total of 495 industrial units. Out of which, a total of 70 numbers of water polluting industries (GPIs) established are connected to CETP and discharging their effluent in CETP in question. Further, approximately 425 numbers of other non-polluting industries are connected to CETP for discharging their domestic sewage.
- v. That the CETP in question has been handed over to Special Purpose Vehicle (SPV) for the operation and maintenance of CETP.
- vi. That out of 2 established CETP having capacity of 1.8 MLD and 6.0 MLD, 6 MLD CETP is operational, whereas, the consent of 1.8 MLD CETP UPPCB has been suspended and is non-operational. UPPCB has given consent for operations of 6.0 MLD CETP plant with



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reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e. 75% of the installed capacity).

- vii. That during the inspection the CETP was found to be operational within the prescribed capacity of 4.5 MLD. Furthermore, the samples of water from outlet were collected by UPPCB, and as per the report, the concerned CETP is conforming to the prescribed norms (pH- 7.4; BOD- 23.0; COD- 232.0; TSS- 85.0).
- viii. That Online Continues Effluent Monitoring System (OCEMS) is installed at CETP Outlet and connected to the CPCB&SPCB server.
- ix. That the EC imposed on the CETP of Rs. 17,00,000/- has been duly deposited vide Demand Draft dated 06.01.2025 and 15.07.2025.

9. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

10. I state that everything stated above has been stated by me in my official



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capacity on and derived from the official records and I state that nothing material has been concealed there from.


DEPONENT

VERIFICATION

Verified at Ghaziabad on this 10 day of August, 2025, that the content of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT

ATTESTED



(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 AUG 2025



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ...912/N.G.T./O.A.317/2015 2025

दिनांक ...08/08/2025

सेवा मे,
जिलाधिकारी महोदय,
गाजियाबाद।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors. के सम्बन्ध में।

महोदय,
कृपया उपर्युक्त विषयक का संदर्भ ग्रहण करने की कृपा करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors. मे 07.04.2025 को निम्न आदेश पारित किये गये है:-

".....2. Learned counsel appearing for Respondents No. 1 to 4 seeks four weeks to file the reply. Rejoinder, if any, be filed within two weeks thereafter....."

उपरोक्त आदेश के अनुपालन मे निरीक्षण आख्या तैयार कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित किया जा रहा है।

संलग्नक:उपरोक्तानुसार।

भवदीय
P. K. Yadav
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Reply on behalf of Uttar Pradesh Pollution Control Board in respect to order dated 07.04.2025 passed by Hon'ble National Green Tribunal, New Delhi in R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors.

1-Background:-

Review Application has been filed by the applicant seeking review of the order dated 13.11.2018 passed by Hon'ble National Green Tribunal, New Delhi in R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors in pursuance to order of the Hon'ble Supreme Court dated 09.09.2024 in civil appeal no. 5009-5010/2019 UPSIDC Vs Rashid Ali Warsi & Ors. Review Application was listed on 07.04.2025 and Hon'ble NGT has passed order, the relevant para of the order is given below:-

“.....2. Learned counsel appearing for Respondents No. 1 to 4 seeks four weeks to file the reply. Rejoinder, if any, be filed within two weeks thereafter.....”

2-Compliance:-

In pursuant to order dated 07.04.2025 of Hon'ble NGT, inspection of 6.0 MLD CETP, Tronica City, Loni, Ghaziabad was carried out by under signatory on 30.07.2025 and the observation/result are as under:-

1.	Name & Address of the CETP	6.0 MLD CETP Apparel Park Tronica City Phase-I, Ghaziabad
2.	Name of the Contact person	M/s Tronica City CETP Association, Registered Office, Plot No, B-11, Sector A-1, Tronica City Loni, Ghaziabad UP-201103 Mr. Golu Kumar (Chemist) Mob.: 7300711370 Email: tronicacitycetp@gmail.com
3.	Capacity	CETP - 06 MLD and 1.8 MLD
4.	Operational status	Operational – 06 MLD and Non-Operational-1.8 MLD
5.	Consolidated consent (Air & Water)	Issued on 04.02.2025, which is valid up to 31.12.2025. (Annexed as Annexure-1).
6.	Raw effluent	PETP treated effluent from Member units.
7.	Consented waste water discharge (KLD)	4.5 MLD (75 % capacity of 6 MLD CETP)
8.	Details of CETP Units	Bar Screen, Collection tank, Inlet flow meter, Equalization tank, Chemical Dosing Tank, Primary Clarifier, Aeration tank, Secondary Clarifier, Chlorine Contact Tank, Dual Media

		Filter (03), Sludge Drying Beds, Filter Press, OCEMS etc.	
9.	Mode of Treated effluent disposal	Discharge through pipe line to Jawli Drain, which ultimately meets river Yamuna.	
10.	Source of Air Pollution,	DG Set 600 KVA	
11.	Status of Air Pollution Control System	5.0 meter stack height from the roof of DG set with acoustic enclosure.	
12.	Fuel Details	HSD (Presently not operational)	
13.	Hazardous waste generation	ETP Sludge - 240 Ton/Year	
14.	Facility for disposal of Hazardous waste	Disposed through TSDF	
15.	Status of Hazardous waste Authorization	Granted up-to 31.03.2029(Annexed as Annexure-2).Granted on 01.04.2024	
16.	Details of flow meter	Flow meter at inlet and outlet of CETP installed.	
17.	In house testing facility	Available (CETP premises)	
18.Details of parameters of sample collected from outlet of CETP.			
S. No.	Parameters	Tested Results (mg/L except pH	Permissible limit
1.	pH	7.4	5.5 – 9.0

2.	B.O.D.	23.0	30 mg/l
3.	C.O.D.	232.0	250 mg/l
4.	T.S.S.	85.0	100 mg/l

Observation:-

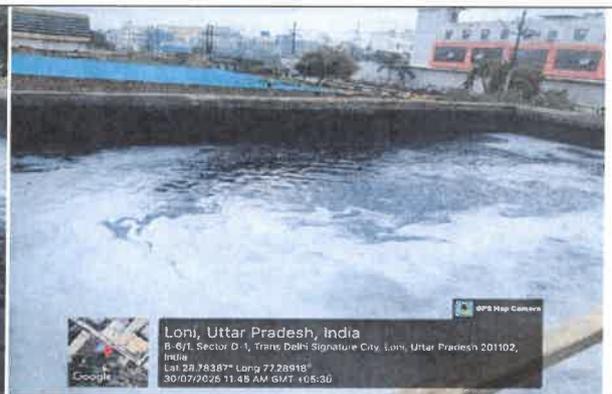
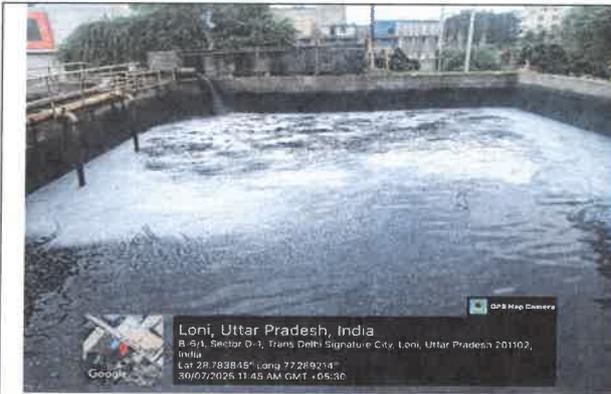
- Consent under Water Act and Air Act were issued on date 04.02.2025 which is valid up to 31.12.2025 for operation and maintenance of CETP so as to bring the quality of treated effluent within the prescribed norms.
- UPPCB issued Authorization under Hazardous and other Wastes (Management & Trans boundary Movement) Rules, 2016 dated 01.04.2024 valid up to 31.03.2029 for collection storage and disposal of sludge to TSDF.
- Uttar Pradesh State Industrial Development Authority (UPSIDA) has developed Trans Delhi Signature City (Tronica City) as Apparel Industrial Park for Industrial units of apparel fabrication as well as pre and post fabrication finishing industries. UPSIDA has allotted the plots in Apparel Park for industrial units with the condition that the industry should installed Primary Effluent Treatment Plant (PETP).
- UPSIDA has developed CETP and conveyance system for final treatment of effluent coming out of dyeing & washing units being treated in their PETP located in their plots.
- Tronica City, Loni, Ghaziabad is having a total of 70 numbers of water polluting industries (GPIs), which are connected to CETP and discharging their effluent

in CETP. Further approx. 425 number of other non-polluting industries are connected to CETP for discharging their domestic sewage.

- Tronica City, CETP association has formed Special Purpose Vehicle (SPV) for operation and maintenance CETP. Uttar- Pradesh State Industrial Development Authority (UPSIDA) has handed over the operation and maintenance of CETP to SPV of Tronica City association. The Special Purpose Vehicle (SPV) is handling the operation and maintenance of CETP.
- In Tronica city, there are two CETP units inside the premises having capacity of 1.8 MLD and 6.0 MLD. UPPCB has suspended the consent of 1.8 MLD CETP plant and is non-operational. UPPCB has given consent for operations of 6.0 MLD CETP plant with reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e. 75% of the installed capacity).
- During visit on dated 30.07.2025 CETP was found operational and as per analysis report of sample collected from outlet of CETP, parameters are conforming to prescribed norms.
- Online Continues Effluent Monitoring System (OCEMS) is installed at CETP Outlet and connected to the CPCB & SPCB server.
- Monitoring of CETP is being ensured regularly. Further monitoring of CETP during in month of June-2025 and July-2025 as analysis report of samples collected from outlet of CETP, parameters are confirming with prescribed norms. Copy of analysis report is attached as **Annexure-3**.

- It is also to be brought to the notice that previously during visit on 12.09.2023, 18.09.2023, 07.10.2023, 16.10.2023, 01.11.2023, 08.11.2023, 16.11.2023 & 23.11.2023, as per analysis report of sample collected from outlet of CETP, parameters were found not conforming to prescribed norms. In view of above UPPCB vide letter dated 29.12.2023 issued show cause notice for imposition of Environmental Compensation of Rs. 17,00,000/- (Seventeen Lakh only) for 68 (12.9.2023 to 28.09.2023, 07.10.2023 to 23.10.2023 & 01.11.2023 to 04.12.2023) violation days.
- The unit has deposited an amount of Rs. 5,00,000/- (Five Lakh only) towards the Environmental Compensation through Demand Draft (DD) No. 521248 dated 06.01.2025 Rs. 12,00,000/- through check no. 948398 dated 15.07.2025. Furthermore, the unit has informed its compliances vide letters dated 12.01.2025 and 16.07.2025. Copy of same annexed as **Annexure-4**.







The above report is submitted for your kind perusal and necessary action.

(Handwritten Signature)
 P.N.M. Tripathi
 A.S.O.